

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**O.A. NO. 93 of 2025**

**IN THE MATTER OF:**

Pyaranagar Welfare and Development Association,  
Telangana and Ors.

...Applicant(s)

Versus

Greater Hyderabad Municipal Corporation,  
Represented by its Commissioner,  
Hyderabad and Ors.

...Respondents(s)

**REPORT FILED ON BEHALF OF 7<sup>th</sup> 8<sup>th</sup> & 9<sup>th</sup> RESPONDENT**

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Place: Chennai

Date: 19.06.2025

Mrs. H. Yasmeen Ali,  
Standing counsel for 7<sup>th</sup> 8<sup>th</sup> 9<sup>th</sup> Respondent

/

**REPORT OF THE DISTRICT FOREST OFFICER, SANGAREDDY,  
TELANGANA STATE, HYDERABAD**

1. It is respectfully submitted that, an application has been filed in the Hon'ble National Green Tribunal, Chennai vide application No. 93/2025 (SZ) by the Pyaranagar Development Association, represented by its General Secretary against the proposed GHMC Municipal Solid Waste Management Treatment Disposal facility, and raised certain objections.

2. It is respectfully submitted that, Para No. 5 of the original application it is alleged that, unlawful construction and establishment of road through Nallavally Reserve Forest is done. It is humbly submitted that, the GHMC has applied for diversion of Forest Land for construction of approach road to the proposed Municipal Solid Waste treatment and disposal facility vide Lr.No.594/Ac(HES)/EE/SWM/2015, Dt:17.06.2020 under Forest Conservation Act, 1980.

The part-II proposals were submitted by the District Forest Officer, Sangareddy vide Rc.No.457/S6/2020, Dt:04.09.2020 to the Principal Chief Conservator of Forests (HoFF), Telangana, and the same was submitted to Government of Telangana vide PCCF, Rc. No. 15221/2018/FCA1, Dt:31.12.2021.

The MoEF, GOI has granted in Principal Stage-I approved vide AIG of Forest, GOI, MoEF&CC, IRO, Hyderabad file No.4-TSB244/2022-Hyd/475, Dt:05.05.2022.

The condition wise compliance report was submitted by the District Forest Officer, Sangareddy vide R.c.No.457/S6/2020, Dt:06.12.2020.

Accordingly, the stage-II approval was granted vide G.O.Ms.No.73/EFST(For-I) Dept., Dt:01.08.2023. Due procedure was followed for diverting the area 0.6228 Ha. Forest land in Nallavally R.F. Hence, no violation occurred in laying the road.

3. It is respectfully submitted that, at Para No. 11 of original application it is alleged that the 2<sup>nd</sup> respondent cleared nearly 50 acres of the land of trees and shrubs and other vegetations. It is respectfully submitted that, for felling of trees in private/ other government lands permissions has to be taken under the Telangana WALTA Act, 2002 and as per procedure mentioned and at Sl. No. 5 of G.O.Ms.No. 23 EFS&T (For-I) Dept. Dated: 05.07.2017.

However, trees were felled in the said land, without obtaining any permission as required under Telangana WALTA Act, 2002, and Telangana (Protection of Trees and Timber in Public Premises) Rules 1989. Hence, a case has been registered against the Executive Engineer, Municipal Solid Waste Management Project Wing, GHMC, Hyderabad and In-charge of Pyaranagar MSW Project O/o the GHMC, Tankbund, Hyderabad and also Sri R.Ram Mohan Rao, Project Head, Municipal Solid Waste Management Project, Pyaranagar O/o the Hyderabad Integrated Municipal Solid Waste Ltd., for felling of trees without prior permission.

Further action will be taken as per the relevant rules in force, after due inquiry is completed.

4. It is humbly submitted that, Para No. 13 of original application it is alleged that the GHMC never acquired any land for Solid Waste Management Facility Project and obtained clearance for diversion of forest land and in Nallavally Reserve Forest for construction of approached road.

It is respectfully submitted that, the proposals for Diversion of Forest land for construction of approach road is processed as per the Forest Conservation rules and the Forest Act, 1980 only. While submitting the Part-I proposals for diversion of Forest Land for construction of road for Municipal Solid Waste Treatment Project, the User Agency Viz GHMC has submitted that the land to an extent of 152 Acres located in Pyaranagar Village, Gummadidala Mandal has been acquired by GHMC from Revenue department and duly signed by the Commissioner, GHMC, Superintendent Engineer, Solid Waste Management, GHMC and Executive Engineer Solid Waste Management, GHMC, Hyderabad.

5. It is respectfully submitted that, Para No. 14 of original application it is alleged that, the Solid Waste Management Treatment and Disposal facility will pose serious Environmental risks at Nallavally Reserve Forest nearby lakes, the villagers of Pyaranagar village.

It is submitted that, necessary adequate measures will be put in place and conditions will be imposed, if required, as specified under conditions while granting stage-II approvals under Forests Conservation Act, 1980, to prevent any damage to the existing flora and fauna, as mandated under Condition No. 19 of Stage-II approval proceedings.

Place: Hyderabad

Date: 19.06.2025.

  
19/6/25  
District Forest Officer,  
Sangareddy.

**GOVERNMENT OF TELANGANA  
ABSTRACT**

Telangana State Forest (Conservation) Act, 1980 - Diversion of 0.6228 ha of forest land for laying approach road to the proposed Municipal Solid Waste (MSW) treatment and disposal facility of GHMC at Nallavelly(V), Nallavelly RF, Sangareddy Dist., In favour of Superintending Engineer (SWM), GHMC, Hyderabad, - Final (stage-II) approval - Accorded - Orders - Issued.

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**ENVIRONMENT, FORESTS, SCIENCE & TECHNOLOGY (FOR.I) DEPARTMENT**

**G.O.Ms.No.73**

**Dated:01.08.2023**

**Read the following:-**

1. From the PCCF (HoFF), T.S. Hyd, Lr.No.15221/2018- FEA1, Dated: 31.12.2021.
2. Govt. Letter No.39/For.I(1)/2022, Dt:24.01.2022.
3. From the Assistant Inspector General of Forests (Central), GoI, MoEF & CC, Integrated Regional Office, Hyd., F.No.4-TSB244/2022-HYD/475, dt.05.05.2022.
4. From the PCCF (HoFF), T.S., Hyd., Ref.No.FG1/FG03/24/2022(1), Dated:07.01.2023.
5. Govt. Letter No.39/For.I(1)/2022, Dated:08.03.2023.
6. From the Deputy Inspector General of Forests (Central), GoI, MoEF & CC, IRO, Hyd., F.No.4-TSB244/2022-HYD/288, Dt.28.04.2023.

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**ORDER**

In the letter 1<sup>st</sup> read above, the Prl. Chief Conservator of Forests, T.S., Hyderabad has furnished a proposal for diversion of 0.6228 ha of forest land for laying approach road to the proposed Municipal Solid Waste (MSW) treatment and disposal facility of GHMC at Nallavelly(V), Nallavelly RF, Sangareddy Dist., in favour of Superintending Engineer (SWM), GHMC, Hyderabad.

2. In the letter 3<sup>rd</sup> read above, the Ministry of Environment & Forests GoI have granted in-principle (Stage-I) approval for the proposal forwarded vide letter 2<sup>nd</sup> read above, subject to fulfillment of the conditions stipulated thereof.

3. In the letter 5<sup>th</sup> read above, Government of Telangana have sent the report of compliance on the conditions stipulated by GoI, as submitted by the Principal Chief Conservator of Forests (HoFF), Telangana State, Hyderabad in his letter 4<sup>th</sup> read above, to the Ministry of Environment & Forests, IRO, Hyderabad, for according necessary approval.

4. In the letter 6<sup>th</sup> read above, the Central Government have granted final approval for the proposal in para 1 above, under Section 2 of the Forest (C) Act, 1980, subject to fulfillment of the conditions stipulated therein.

5. Accordingly, Government hereby accord final (Stage-II) approval for diversion of 0.6228 ha of forest land for laying approach road to the proposed Municipal Solid Waste (MSW) treatment and disposal facility of GHMC at Nallavelly(V), Nallavelly RF, Sangareddy Dist., in favour of Superintending Engineer (SWM), GHMC, Hyderabad, under section-2 of the Forest Conservation Act, 1980, subject to fulfillment of the following conditions:-

Legal status of the diverted forest land shall remain unchanged.

ii. Demarcation of the proposed forest area shall be carried out by erecting 4 feet high cement concrete pillars duly numbered at an interval of 20 meters by the State Forest Department from the amount claimed to be realized from the User Agency and report compliance within a month from the date of issue of this letter. Forest land shall not be handed over to the user agency till the demarcation is completed and compliance reported to the central government.

iii. **COMPENSATORY AFFORESTATION**

a. The State Forest Department shall carry out compensatory afforestation in the identified degraded forest land over an extent of 3.20 ha in Kodakanchi Reserve Forest of Sangareddy Range, from the amount which has already been realized from the User Agency.

b. Degraded forest land identified for CA purpose and CA scheme shall not be changed without prior approval of the Central Government.

iv. Additional amount of the Net Present Value (NPV) of the diverted forest land, if any, becoming due after revision of the same by the Hon'ble Supreme Court of India in future, shall be charged by the State Government from the User Agency.

v. While constructing the road, measures to provide seamless movement of wild animals shall be ensured by way of constructing one under-pass of 10-15 feet long and 5-6 feet height at the cost of the project. The user agency in consultation with the local DFO shall carry out this work and compliance reported to this office.

vi. The dugout material/overburden shall be dumped outside the forest area. Storage of any material shall not be done in the forest area.

vii. The user agency shall endeavour to minimize the felling of trees existing on the forest land proposed to be utilized to the extent possible. Wherever necessary, felling shall be carried out by the SFD and forest produce shall be taken into government account for further disposal at the cost of user agency.

viii. The layout plan of the proposed road shall not be changed without the prior approval of the Central Government.

ix. The user agency has to create a live fencing by planting tall growing tree species in 4 rows (at a spacing of 2m x 2m) all around the boundary of the Solid Waste Treatment & Disposal Facility (within the UA's land) and report compliance.

x. Speed breakers shall be constructed along the road at an interval of 150-200 meter by the User Agency to prevent any collision of vehicles with wild animals.

xi. No additional or new path shall be constructed inside the forest area for transportation of construction materials for execution of the project work.

xii. Fencing of Solid Waste Treatment and Disposal Facility towards the existing forest boundary shall be done with compound wall by the user agency.

xiii. An armed barrier shall be established by the user agency at the entry point from the existing highway and a gate at the entry of waste treatment and disposal facility to prevent entry of private vehicles. No vehicles shall be parked on this road and appropriate signage to be displayed in this regard.

- xiv. Municipal solid waste or any garbage shall be dumped on the forest land including the FL diverted for the construction of road at any point of time.
- xv. No labour camp shall be established inside the forest area.
- xvi. It shall be the responsibility of the User Agency to ensure that the labourers & staff engaged in execution of work do not cause any damage to the nearby forest flora and fauna.
- xvii. The total forest area utilized for the project shall not exceed 0.6228 ha and the forest area diverted shall not be used for any purpose other than those shown in the diversion proposal;
- xviii. The forest land proposed for diversion shall under no circumstances be transferred or sublet to any other agency, department or person without prior approval of the Government of India.
- xix. Any other conditions that the Ministry of Environment, Forest & Climate Change may stipulate from time to time in the interest of conservation, protection and development of forests and wildlife.
- xx. Violation of any of these conditions will amount to violation of the Forest Conservation act, 1980 and action would be taken as per the prevailing act/Rules and MoEF&CC Guideline F.No.11-42/2017-FC, dt.29.01.2018.

A compliance report on the conditions stipulated above shall be submitted by the Forest Department in six months time from the date of issue of forest diversion order by the state government to the user agency.

6. The Principal Chief Conservator of Forests, Telangana State, Hyderabad shall take necessary action accordingly.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

SANTHI KUMARI,  
CHIEF SECRETARY TO GOVERNMENT &  
SPECIAL CHIEF SECRETARY TO GOVERNMENT (FOREST).

To

The Principal Chief Conservator of Forests (HoFF),  
Telangana State, Hyderabad.

Copy to:

The Deputy Conservator of Forests (C),  
Government of India,

Ministry of Environment, Forests & Climate Change,  
Regional Office (South Eastern Zone),

1<sup>st</sup> & 2<sup>nd</sup> floor, HEPC Building, No.34, Cathedral Garden Road,  
Nungambakkam, Chennai - 600 034

The RO(Central)Sub Office, IRO, Aranya Bhavan, Hyderabad.

The Commissioner, GHMC, Municipal Complex, Hyderabad-500004.

The Superintending Engineer (SWM), GHMC, Hyderabad.

SC/SF.

58

(1)	(2)	(3)	(4)
105	106	332.30	464
106	107	311.30	416
107	108	263.30	780
108	109	270	556
109	110	259.30	516
110	111	16	630
111	112	337	1,146
112	113	286	640
113	114	302	700
114	1	298	435

**Remarks—**

A. There are no enclosures to be admitted within the block.

B. The following cart tracks to a width of 12 ft. are to be admitted as rights of way for men, cattle and vehicles.

1. Cart track from Gandhari to Mathsangam enters the Forest Block between station No. 7 and 8 at a distance of 400 links from station No. 7 and runs through the block in southern direction for a length of 300 links and leaves the block in between Station No. 104 and 105 at a distance of 300 links from station No. 105. It again enters the block between station Nos. 63 and 64 at a distance of 200 links from station No. 64 and runs through the block in the same direction for a length of 1,750 links and leaves the block in between station Nos. 58 and 59 at a distance of 95 links from station No. 59.

2. Cart track from Gandhari to Brahmapalli. It enters the Forest Block between station Nos. 14 and 15 at a distance of 20 links from station No. 14 and runs through the block in southern direction for a length of 2,300 links and leaves the block between station No. 96 and 97 at a distance of 250 links from station No. 96.

3. Cart track from Gurzal to Math Sangam. It enters the block between station Nos. 33 and 34 at a distance of 195 links from station No. 34 and runs through the block in south-west direction for a length of 3,400 links and leaves the block in between station Nos. 77 and 78 at a distance of 355 links from station No. 78 and again it enters the block in between station Nos. 71 and 72 at a distance of 250 links from station No. 72 and runs through the block for a distance of 4,100 links and leaves the block in between station Nos. 52 and 53 at a distance of 90 links from station No. 52.

**DECLARATION OF CERTAIN AREAS AS RESERVED FOREST IN NALLAPALLY FOREST BLOCK OF NARSAPUR TALUK OF MEDAK DISTRICT.**

[G.O. Ms. No. 462, Forest and Rural Development (Forest-III), 13th September 1974.]

In exercise of the powers conferred by Section 4 of the Andhra Pradesh Forest Act, 1967 (Act I of 1967) the Governor of Andhra Pradesh hereby declares that it is proposed to constitute the land within the boundaries specified in the schedule below as a reserved forest under the said Act and appoints the Forest Settlement Officer, Hyderabad to be the Forest Settlement Officer in regard to the said land to consider the objections if any and to enquire into and determine the existences, nature and extent of any rights claimed by or alleged to exist in favour of any person in or over any land comprised within such limits or to any forest produce of such land and to deal with the same as provided in chapter II of the said Act.

**SCHEDULE**

Name of the District—Medak

Name of the Division—Medak

Name of the Taluk—Narsapur.

Name of the Range—Narsapur.

Name of the Block proposed to be reserved—Nallapally.

Area of the Block proposed to be reserved—767.00 Acres.

**BOUNDARIES**

*North*.—Starting from station No. 1 on a permanently fixed junction stone of village boundaries of Kondapur, Nallapalli and Suraram the boundary line of the block runs in a zig-zag in an easterly direction along the periphery of S. No. 160/1 and the village boundary of Suraram upto station No. 38. Then the boundary runs along the cultivation of Nallapalli upto station No. 50 with the following bearings and distances.

Stations		Magnetic bearings	Distances in links.
From	To	in degrees.	
(1)	(2)	(3)	(4)
1	2	137	205
2	3	122½	380
3	4	110	440
4	5	119	524
5	6	122	480
6	7	120½	370
7	8	128½	303
8	9	126	320
9	10	120½	465
10	11	134½	360
11	12	138½	280
12	13	127½	260
13	14	114	335
14	15	109½	304
15	16	103	290
16	17	102½	205
17	18	112½	240
18	19	103	221
19	20	82	230
20	21	84	296
21	22	71½	480
22	23	93	160
23	24	81	280
24	25	74½	370
25	26	92½	266
26	27	80	270
27	28	88½	388

S. No. 100/1

(1)	(2)	(3)	(4)
28	29	83	305
29	30	81	205
30	31	34	487
31	32	13	173
32	33	24	350
33	34	44	190
34	35	38	417
35	36	31	410
36	37	40	442
37	38	45	220
38	39	173½	510
39	40	156	420
40	41	180	700
41	42	126	415
42	43	131	648
43	44	139	260
44	45	109	956
45	46	96½	1,220
46	47	85	460
47	48	52	655
48	49	58½	1,090
49	50	105	650

*East.*—Thence the boundary line of the block runs towards south and south-east and runs upto station No. 77 with the following bearings and distances.

(1)	(2)	(3)	(4)
50	51	117	350
51	52	134	260
52	53	166	462
53	54	182	380
54	55	170	390
55	56	176½	454
56	57	176½	333
57	58	171½	182
58	59	149½	276
59	60	142	310
60	61	190½	220
61	62	266½	400
62	63	206½	160
63	64	122	530
64	65	59½	455

(1)	(2)	(3)	(4)
65	66	42	310
66	67	63	205
67	68	50	450
68	69	133	1,260
69	70	159½	375
70	71	170	455
71	72	94½	660
72	73	82½	1,055
73	74	64½	185
74	75	59½	320
75	76	72	710
76	77	93	1,600

*South.*—Thence the boundary line of the block runs in western direction along the periphery of S. No. 100/1 (Porampally) and village boundary of Gumpichalla upto station No. 97 and thence along the village boundary of Manabapur to station No. 117 located on the boundary line of block Namapur which is the junction of village boundaries of Manabapur and Manepally with the following magnetic bearings and distances.

(1)	(2)	(3)	(4)
77	78	203	400
78	79	243½	340
79	80	251½	370
80	81	230½	250
81	82	241	520
82	83	265	650
83	84	273	750
84	85	253½	500
85	86	279	302
86	87	279	270
87	88	281½	320
88	89	258½	470
89	90	270	220
90	91	269½	320
91	92	255½	230
92	93	240½	265
93	94	273½	310
94	95	310	600
95	96	269	544
96	97	262	367
97	98	272½	1,000
98	99	278	825

(1)	(2)	(3)	(4)
99	100	253½	582
100	101	255	579
101	102	262½	256
102	103	268	420
103	104	272½	470
104	105	267½	476
105	106	276	905
106	107	230½	590
107	108	279	555
108	109	278	260
109	110	273½	613
110	111	283½	1,041
111	112	292	1,313
112	113	273	800
113	114	259½	960
114	115	246½	955
115	116	241½	1,432
116	117	262½	930

(1)	(2)	(3)	(4)
133	134	61½	410
134	135	41	225
135	136	37½	200
136	137	17½	200
137	138	35½	210
138	139	340½	210
139	140	343	220
140	141	327	230
141	142	331	220
142	143	333	220
143	144	344	247
144	145	3½	375
145	146	350½	120
146	1	353½	350

Remarks.—A. The enclosure (Nafarull) Area (103) acres is to be admitted within the block.

North.—Starting from station No. 1 on a permanent Benchmark situated at a bearing of 133½ degrees and at a distance of 1,700 links from station No. 30 on the block boundary line the boundary line of the enclosure runs in an easterly direction along the cultivation to station No. 7 with the following magnetic bearings and distances.

(1)	(2)	(3)	(4)
1	2	116	825
2	3	105½	800
3	4	87	750
4	5	102	400
5	6	90	835
6	7	103	450

East.—Thence the boundary line of the enclosure runs in south-easterly direction along the cultivation to station No. 9 with the following magnetic bearings and distances.

(1)	(2)	(3)	(4)
7	8	143	450
8	9	143	850

South.—Thence the boundary line of the enclosure runs along the cultivation in a south-westerly direction to station No. 3 and thence in a North-Westerly direction to station No. 17 with the following magnetic bearings and distances.

(1)	(2)	(3)	(4)
9	10	220	410
10	11	238	750
11	12	238	1,025
12	13	238	1,025

West.—Thence the boundary line of the block runs generally in a Northerly direction along to periphery of S. No. 160/1 (perambol) and the village boundary of Nathampally Madur, Kondapur and the boundary line of block Narasapur to the starting point i.e. station No. 1 with the following magnetic bearings and distances.

BOUNDARIES.

(1)	(2)	(3)	(4)
117	118	17½	372
118	119	6½	720
119	120	10	620
120	121	294½	225
121	122	263½	560
122	123	280	640
123	124	274	322
124	125	291	466
125	126	73	215
126	127	35	230
127	128	22	220
128	129	36	423
129	130	24	220
130	131	16	270
131	132	20	149
132	133	25	423

Stations Nos.		Bearings in Degrees	Distance in links	
From	To			
(1)	(2)	(3)	(4)	
	7	8	162.30	880
	8	9	170.30	539
	9	10	164	633
	10	11	181.30	617
	11	12	197	548
	12	13	192	510
	13	14	230	1,120
	14	15	143.30	748
	15	16	145	500
	16	17	87	3,130
	17	18	163	920
	18	19	185	1,000
	19	20	181.30	859

South C to D.—Thence the boundary line runs towards west and generally runs in a zig-zag manner upto station No. 31 with the following bearings and distances.

(1)	(2)	(3)	(4)	
	20	21	262	500
	21	22	258	360
	22	23	282	1,176
	23	24	11.30	1,565
	24	25	284	1,620
	25	26	200	1,058

(1)	(2)	(3)	(4)	
	26	27	306	892
	27	28	272.30	452
	28	29	292	250
	29	30	360	450
	30	31	300.30	305

West D to A.—Thence the boundary line runs generally in northerly direction along the common boundary of Tattapally and Turmaniki villages till it reaches the starting point i.e., Station No. 1 with the following bearings and distances.

(1)	(2)	(3)	(4)	
	31	32	35	278
	32	33	335.30	250
	33	34	15	480
	34	35	12	405
	35	36	360	1,449
	36	37	15	1,303
	37	38	336	748
	38	39	337	750
	39	1	297.30	760

Remarks :

- A—There are no enclosures to be admitted within the block.
- B—There are no rights of way to be admitted within the block.

K. SUBBA REDDY,  
Joint Secretary to Government.

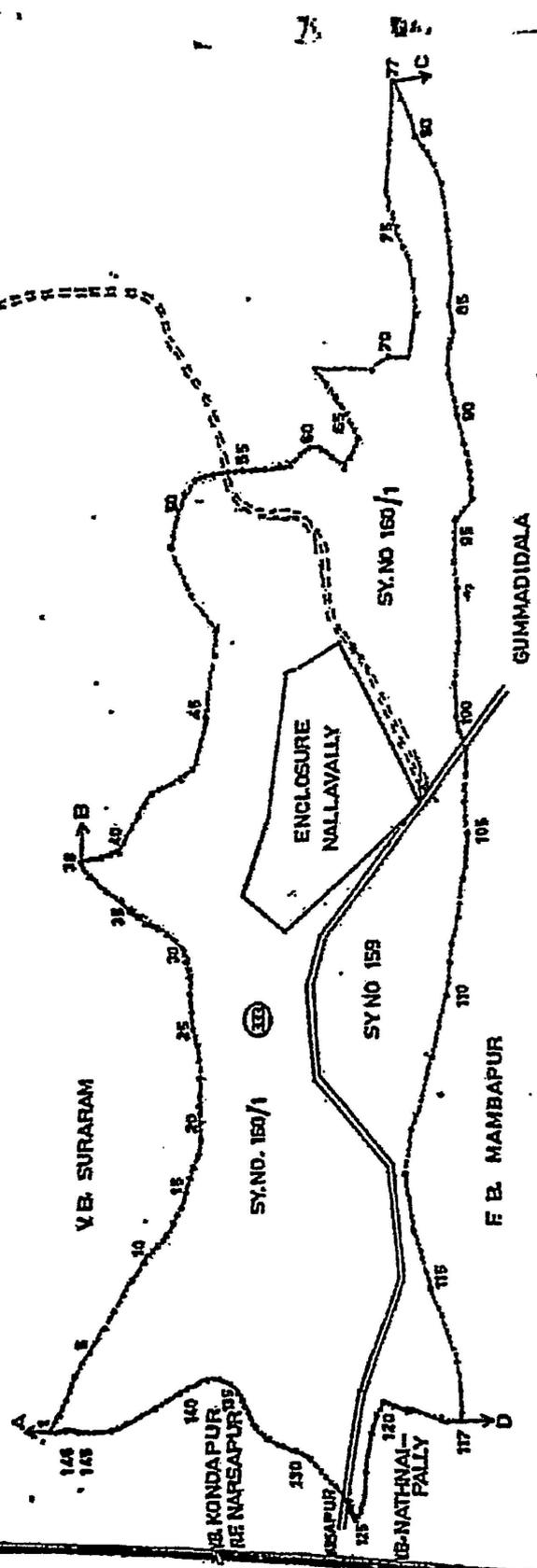
**ATTESTED**

*[Signature]*  
Deputy Director  
A.P. State Archives & Research Institute  
Vengalra, HYDERABAD-500 007

**Block Map of NALLAVALLY**

**RANGE : NARSAPUR**  
**DIVISION : MEDAK**

SCALE = 6:1 MILE  
 AREA = 310.40 Hq  
 NALLAVALLY



sd/-  
W.P.O.

sd/-  
D.F.O.

FRD

DM.

**REFERENCE**  
 ———— IF BOUNDARY LINE  
 ———— VILLAGE SITE